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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P. (C) 5454/2020

**DHRUV KRISHAN MAGGU**

..... Petitioner

Through: Mr. Jagmohan Bansal, Advocate with  
Mr. Akhil Krishan Maggu and  
Mr. Vikas Sareen, Advocates.

versus

**UNION OF INDIA & ORS.**

..... Respondents

Through: Mr. Chetan Sharma, ASG with  
Ms. Suparna Srivastava, Advocate for  
respondent No.1-UOI.  
Mr. S.V. Raju, ASG with Mr. Ravi  
Prakash, Mr. Farmaan Ali,  
Mr. Mohammad Shahan Ulla,  
Ms. Sairica Raju Mr. A Venkatesh,  
Mr. Guntur Pramod Kumar, Mr. Zeal  
Shah and Mr. Shaurya Rai  
Advocates for respondents No.2 & 3.

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

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**06.11.2020**

**CM Appls. 28106/2020 (exemption)**

Allowed, subject to all just exceptions.



**CM Appls. 28105/2020**

The application has been listed before this Bench by the Registry in view of the urgency expressed therein. The same has been heard by way of video conferencing.

Present application has been filed on behalf of the Director General of Goods and Tax Intelligence-respondent No.3 for vacation of interim protection provided to the petitioner vide order dated 28<sup>th</sup> August, 2020.

The applicant / respondent also prays for the suspension of operation, implementation and execution of the interim protection granted to the petitioner vide order dated 28<sup>th</sup> August, 2020 till disposal of the present application.

Learned ASG appearing for the State states that the interim relief was granted to the petitioner on a statement made by the Union of India that a similar case being W.P.(Crl.) 184/2020 was pending consideration before the Supreme Court in which notice had been issued along with the direction that no coercive action shall be taken against the petitioner therein.

He, however, points out that the said order has subsequently been vacated by the Supreme Court itself on 31<sup>st</sup> August, 2020.

Issue notice.

Mr. Jagmohan Bansal, learned counsel accepts notice on behalf of the petitioner. He prays for and is permitted to file a reply affidavit within a week.

Rejoinder affidavit, if any, be filed before the next date of hearing.

List the matter on 26<sup>th</sup> November, 2020.

The date of hearing i.e. 18<sup>th</sup> November, 2020 is cancelled.



The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through e-mail.

**MANMOHAN, J**

**SANJEEV NARULA, J**

**NOVEMBER 06, 2020**

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